

genuine cases of repatriation on compassionate grounds, these could be considered by the appropriate Central Government authorities from time to time as indeed has been done for over three decades. The Bill that has now been passed, however, gives unrestricted powers to the ruling party in the State to grant citizenship, and could result in the ingress of persons whose presence in the country would not be desirable. The whole context of Jammu and Kashmir cannot be forgotten, particularly in view of the insistence of Pakistan in raking up the so-called 'Kashmir issue' in international forums, and their recent acquisition of sophisticated offensive weapons. Keeping all these factors in view, I strongly urge that the Governor of Jammu and Kashmir should not give his assent to the Bill, and that the whole matter should be carefully considered at the highest level to ensure that nothing is done that may weaken the nation. It would be appropriate if the Prime Minister were to make a statement in the House clarifying Government's view in this matter so that the widespread concern and apprehension generated by the passage of the Bill can be set at rest.

SHRI SURAJ BHAN (Ambala): This is a very important matter. More than 1 lakh Harijans will be uprooted in Jammu and Kashmir.

(v) NEED TO TAKE IMMEDIATE STEPS TO ACCELERATE SUPPLY OF DIESEL TO TAMIL NADU

SHRI ERA MOHAN (Coimbatore): Mr. Deputy-Speaker, Sir, in Tamil Nadu the industrial economy is in shambles. There is so much power cut in Tamil Nadu that the industries are working only to 20 per cent capacity. This has affected agricultural operations. The power pumps are not being energised. Some power is being supplied during nights, when agricultural operations cannot be conducted freely.

Now, the misery has been enhanced by acute scarcity of diesel throughout Tamil Nadu. This has worsened the industrial operations in Coimbatore where hundreds of engineering foundries being operated with the help of generators have come to a grinding halt, for want of diesel. The movement of essential commodities and vegetables throughout the State has also been affected. The prices are soaring as is normal in such circumstances. While the public are suffering, the diesel is being sold at exorbitant prices in black market. In many places, there are mile-long queues of lorries, tourist buses, transport buses, etc.

The State Government's handling of the matter has further aggravated the situation. There is no agency to regulate the supply of diesel which is in short supply.

The I.O.C. is supplying only 50 per cent diesel of the total demand. The closure of Cochin Refinery for maintenance has adversely affected the supply of diesel. If the Government of India does not take immediate steps to accelerate the supply of diesel to Tamil Nadu, the whole of Tamil Nadu will erupt into unprecedented situation. Immediate action is called for from the Central Government to save Tamil Nadu from decimation.

(iv) SELECTION OF CRICKET TEAM TO TOUR ENGLAND

SHRI KAMALNATH (Chhindwara): Sir, I rise to mention under Rule 377 the manner in which the Cricket Team has been selected to tour England this summer. Personally I have great respect for cricket and cricketers; but being a patriotic Indian, I want the team to be truly representative Indian Team. The selection of an Indian Test Team for this series abroad involves the nation's prestige and as such, the selection should not only be impartial but should also appear to be impartial. But I am pained to say that the team

[Shri Kamalnath]

has been selected in an *ad-hoc* manner and gives rise to suspicion. Some players have been selected without considering their performance; performance is a matter of record, for everyone's score and bowling analysis are recorded in the score books. Players who had consistent record with either bat or ball have been overlooked. I strongly believe that the Cricket Control Board in general and the Selection Committee in particular owes it not only to the players but also to the nation to explain in clear terms the criteria for the selection.

The Education Ministry should direct the Cricket Control Board to announce the basis on which the selection has been made. The Board should have no hesitation in announcing the basis and strategy used for selection of the Cricket Team if the selection is free and fair. Pending this the Government should withhold the release of foreign exchange for the impending tour and also have the whole matter reviewed directly by a Special Committee of Cricketers to be set up.

(vii) NEED FOR TAKING STEPS TO IMPROVE FUNCTIONING OF TELEPHONE SERVICES IN ASANSOL-RANIGANJ DURGAPUR AREA

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, I appreciate the ready-made answer given by the hon. Minister of Parliamentary Affairs regarding the matter under rule 377 by Mr. H. K. L. Bhagat. Here my friend, Mr. Makwana is sitting. He will react to my matter being raised under Rule 377, just now.

MR. DEPUTY-SPEAKER: If he comes with a reply, I will not stop.

SHRI KRISHNA CHANDRA HALDER: I want to mention the following matter under Rule 377.

I am drawing the attention of the House towards the telephone services in Asansol-Raniganj-Durgapur indus-

trial belt area. It is unfortunate that in spite of several representations made by the Members of Parliament including myself and eminent persons of that area, the telephone services are deteriorating day by day in that area. There is no improvement in the telephone services. The group dialling and STD services have also collapsed and the trunk services are becoming undependable.

Under these circumstances, I urge upon the Government to take immediate steps to improve the functioning of the telephone services of Asansol-Raniganj-Durgapur area without any further delay and restore the group dialling and STD services so that the people of this area could get some relief.

I also demand that the Minister concerned make a statement in the House indicating the steps taken by the Government in this regard.

SHRI KRISHNA CHANDRA HALDER: Sir, Mr. Makwana is here.

MR. DEPUTY-SPEAKER: He may reply at the time of Demand for Grants for the Ministry of Communications, which is going on.

SHRI KRISHNA CHANDRA HALDER: Why there is a discrimination against the Opposition Member?

MR. DEPUTY-SPEAKER: No, no. When Mr. Rajda raised the issue, the Minister also immediately replied.

SHRI KRISHNA CHANDRA HALDER: There is one information. I am also a Member of the Opposition.

MR. DEPUTY-SPEAKER: It has been noted by Mr. Yogendra Makwana. When he replies, you must be in the House;

(viii) RELIEF MEASURES FOR THE HAILSTORM AFFECTED FARMERS OF CERTAIN BLOCKS IN FATEHPUR DISTRICT OF UP

श्री बी० डी० सिंह (फूलपुर):
माननीय उपाध्यक्ष महोदय उत्तर प्रदेश